

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal Nos.76792,76793 & 76794 of 2018

(Arising out of Order-in-Appeal No.s.8-10/Kol.V/2018 dated 23.01.2018 passed by Commr. (Appeals) of CGST & Excise, Kolkata)

M/s Indian Chain Pvt. Ltd.

Memapur, B.B.T.Road, P.O.Vivekananda Pally, Kolkata-700139

Appellant

VERSUS

Commr. of CGST & Excise, Kolkata North

180,Rajdanga Main Road, Shantipally, Kolkata-700107

Respondent

Appearance:

None for the Appellant

Shri H.S.Abedin, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO...75135-75137/2021

DATE OF E- HEARING : 23.03.2021

DATE OF E-DECISION : 23.03.2021

PER P.K.CHOUDHARY :

The appellants have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and pray for withdrawal of their appeals. Accordingly, the appeals of the appellants are dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/-

(P.K.Choudhary)
Member (Judicial)

mm